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SECRETARIAT OF THE KERALA LEGISLATURE

NOTIFICATION

No. 8018/Legn.2/2022/Leg.

Dated, Thiruvananthapuram, 17th May 2022.

The Kerala Motor Transport Workers' Welfare Fund (Amendment) Bill, 2022 together with the Statement of Objects and Reasons and the Financial memorandum is published under Rule 69 of the Rules of Procedure and Conduct of Business in the Kerala Legislative Assembly.

S.V. UNNIKRISHNAN NAIR
Secretary



**THE KERALA MOTOR TRANSPORT WORKERS' WELFARE
FUND (AMENDMENT) BILL, 2022****A*****BILL***

further to amend the Kerala Motor Transport Workers' Welfare Fund Act, 1985.

Preamble.-WHEREAS, it is expedient further to amend the Kerala Motor Transport Workers' Welfare Fund Act, 1985 (21 of 1985) for the purposes hereinafter appearing;

BE it enacted in the Seventy-third Year of the Republic of India as follows:-

1. *Short title and commencement.*— (1) This Act may be called the Kerala Motor Transport Workers' Welfare Fund (Amendment) Act, 2022.

(2) It shall come into force at once.

2. *Amendment of section 2.*— In section 2 of the Kerala Motor Transport Workers' Welfare Fund Act, 1985 (21 of 1985) (hereinafter referred to as the principal Act),-

(a) in clause (d), towards the end, the following words shall be inserted, namely:-

“and autorickshaw employee and person employed for any work in connection with workshop jobs in the automobile workshops including repairing and maintenance of motor vehicles and their parts, mechanic, driver, cleaner, fitter, electrician, fireman, turner, battery man, painter, welder, greaser man, vulcanizer, spray painter, workshop attender, carpenter, motor vehicle body building workers, blacksmith, helper, office staff and any other staff working in this field, worker notified by the Government from time to time.”;

(b) in clause (e), towards the end, the following words shall be inserted, namely:-



“and person who owns the autorickshaw and also the person who owns and operate the automobile workshop or related occupational organizations or a licensee to operate the workshop.”;

(c) for clause (g), the following clause shall be substituted, namely:-

“(g) “member” means a person registered in the Fund and who is paying contribution to the Fund under section 4 of the Act and includes any person who has been enrolled and continues as a member of the Kerala Autorickshaw Workers’ Welfare Fund Scheme, 1991 and the Kerala Automobile Workshop Workers’ Welfare Fund Scheme, 2004.”.

3. *Amendment of section 4.*— In section 4 of the principal Act, for the existing proviso, the following proviso shall be substituted, namely:-

“Provided that nothing in this section shall apply to a motor transport undertaking to which sub-section (3) of section 1 of the Employees’ Provident Funds and Miscellaneous Provisions Act, 1952 (Central Act 19 of 1952) apply.”.

4. *Amendment of section 8A.*— In section 8A of the principal Act, the brackets, words and figures, “(other than autorickshaws covered under the provisions of the Kerala Autorickshaw Workers’ Welfare Fund Scheme, 1991)” shall be omitted.

5. *Insertion of new section 12B.*— After section 12A of the principal Act, the following section shall be inserted, namely:-

“ 12B. *Members of the Kerala Autorickshaw Workers’ Welfare Fund Scheme and Kerala Automobile Workshop Workers’ Welfare Fund Scheme deemed to be members of the Fund.*- Every employee or self employed person who has been enrolled and continues as a member in the Kerala Autorickshaw Workers’ Welfare Fund Scheme, 1991 and Kerala Automobile Workshop Workers’ Welfare Fund Scheme, 2004 as on the date of commencement of the Kerala Motor Transport Workers’ Welfare Fund (Amendment) Act, 2022 shall be deemed to have been registered as a member of the Fund and he shall obtain identity card in such manner as may be provided in the Scheme.”.

6. *Amendment of section 24.*— In section 24 of the principal Act, the existing provision shall be numbered as sub-section (1) thereof and after sub-section (1) as so numbered, the following sub-section shall be inserted, namely:-



“(2) Notwithstanding anything contained in any other law for the time being in force, on and from the date of commencement of the Kerala Motor Transport Workers’ Welfare Fund (Amendment) Act, 2022, all amounts, standing in the credit of the Kerala Autorickshaw Workers’ Welfare Fund constituted under the Kerala Autorickshaw Workers’ Welfare Fund Scheme, 1991 and Kerala Automobile Workshop Workers’ Welfare Fund constituted under the Kerala Automobile Workshop Workers’ Welfare Fund Scheme, 2004 shall stand transferred to and credited to the Fund established under the Scheme framed under this Act and with effect from such date, the liability of a member to pay contribution to the Kerala Autorickshaw Workers’ Welfare Fund Scheme, 1991 and Kerala Automobile Workshop Workers’ Welfare Fund Scheme, 2004 shall cease.”.

STATEMENT OF OBJECTS AND REASONS

As per the provisions of the Kerala Motor Transport Workers’ Welfare Fund Scheme, 1985, all the vehicles including autorickshaws except private vehicles shall come under its purview. However, those autorickshaw employees who are registered as members of the Kerala Autorickshaw Workers’ Welfare Fund Scheme, 1991 are entitled to receive benefits from the said scheme, while those who are members of the Fund under the Kerala Motor Transport Workers’ Welfare Fund Scheme, are entitled to receive benefits thereunder. Since two types of welfare schemes exist for autorickshaw employees, the Government have decided to merge the Kerala Autorickshaw Workers’ Welfare Fund Scheme, 1991 with the Kerala Motor Transport Workers’ Welfare Fund Scheme, 1985, so that all the autorickshaw workers shall get equal benefits under a single scheme. Also, those Automobile Workshop Workers’ who are registered as members of the Kerala Automobile Workshop Workers’ Welfare Fund Scheme, 2004 are also entitled to receive benefits which are extended to members of the Fund under the Kerala Motor Transport Workers’ Welfare Fund Scheme, 1985. Hence Government have also decided to merge the Kerala Automobile Workers’ Welfare Fund Scheme, 2004 with the Kerala Motor Transport Workers’ Welfare Fund Scheme, 1985, so that all the Automobile Workshop Workers shall get equal benefits under the scheme.

Section 4 of the Kerala Motor Transport Workers’ Welfare Fund Act, 1985 provides that the contribution payable by the employee, employer and self employed person shall be such quantum as may be specified in the scheme. The proviso to section 4 of the said Act provides that nothing in the



said section shall apply to a motor transport undertaking to which the provisions of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952 (Central Act 19 of 1952) or the Payment of Gratuity Act, 1972 (Central Act 39 of 1972) apply. The Government have decided to amend the proviso to section 4 of the said Act so as to restrict the exemption of making the contribution only to those undertakings which are compulsorily covered under sub-section (3) of section I of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.

For the purposes above, the Government have decided to amend suitably section 2, 4, 8A and 24 of the Kerala Motor Transport Welfare Fund Act, 1985 and to add a new section 12B of the said Act.

The Bill is intended to achieve the above object.

FINANCIAL MEMORANDUM

The Bill, if enacted and brought into operation would not involve any additional expenditure from the Consolidated Fund of the State.

V. SIVAN KUTTY

